

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 63/MP/2024

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking recovery of amounts due towards supply of renewable power in excess of the quantum to be supplied annually under the Power Purchase Agreements dated 2.5.2016 along with the applicable Late Payment Surcharge.

Date of Hearing : 19.4.2024

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Solaire Surya Urja Private Limited (SSUPL)

Respondent : NTPC Limited and 2 Others

Parties present : Shri Neeraj Verma, Advocate, SSUPL

Record of Proceedings

The learned counsel for Solaire Surya Urja Private Limited (SSUPL) submitted that the instant petition had been filed seeking directions to NTPC (Respondent No.1) and Rajasthan Urja Vikas Nigam Limited (Respondent No. 2) to pay the amounts due towards the supply of renewable power in excess of quantum to be supplied annually under the Power Purchase Agreements (PPA) dated 2.5.2016 along with the applicable Late Payment Surcharge.

2. After hearing the Petitioner, the Commission directed as follows:

- a) Admit.
- b) Issue notice to the Respondents.
- c) Respondents to file their reply on an affidavit by 20.5.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, on an affidavit by 5.6.2024.

3. The Commission further directed the parties to strictly adhere to the above direction within the specified timeline and observed that no extension of time will be granted.



4. The matter will be listed for further hearing on 11.6.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

